CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

REVIEW APPLICATION No. 47/87
IN APPLICATION NO. 1708/86(F)
(WP.NO.

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR, BANGALORE-560 038.

DATED: 24-7-87

APPLICANT

Vs

RESPONDENTS

Shri P. Puttarangappa

The Chief Secy, Govt of Karnataka & 3. Ors

TO

- 1. Shri P. Puttarangappa
 Managing Director
 Karnataka SC/ST Development Corporation
 9th Floor, Visveswaraiah Mini Tower
 Dr B.R. Ambedkar Veedhi
 Bangalore 560 001
- Shri N.C. Biligiri Rangaiah Advocate
 1261, 'Raja Gruha' MRHB Celony Govindarajanagar Bangalore - 560 079

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 47/87

REVIEW

Please find enclosed herewith the copy of the Order

passed by this Tribunal in the above said Application on

10-7-87

Demand Oraft No. 422073 dated 15 May 87 drawn on State Bank

of Mysore, Vidhana Soudha Branch, B'lore - 1 is returned herewith.

ENCL: As above.

copy to fêle No. 1708/86 (F)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH: BANGALORE

DATED THE TENTH DAY OF JULY, 1 9 8 7.

PRESENT

THE HON'BLE MR. JUSTICE K.S.PUTTASWAMY
.. VICE CHAIRMAN

THE HON'BLE SHRI L.H.A. REGO .. MEMBER.

REVIEW APPLICATION NO.47 of 1987

P.Puttarangappa,
Managing Director,
Karnataka SC/ST DevelopmentCorporation, 9th Floor,
Visweswaraiah Mini Tower,
Dr.B.R.Ambedkar Road,
Bangalore.

Applicant

(Dr. N.C.Biligiri Rangaiah .. Advocate)

-vs.-

State of Karnataka by its Chief Secretary, Vidhana Soudha, Bangalore-1.

- 2. Sri J. Vasudevan, IAS
 Joint Secretary to
 Govt. of India,
 Ministry of Health and
 Family Welfare,
 'Aarogya Bhavan'
 New Delhi.
- 3. Union of India by its Secretary to Ministry of Home Affairs, New Delhi.
- 4. Secretary to Govt. of India, Deptt. of Personnel and Training, North Block, New Delhi.

Respondents.

This Review Application has come up for admission this day, Hon'ble Vice Chairman made the following:



ORDER

In this Review Application made under

Section 22(3)(f) of the Administrative Tribunals
('Act')

Act,1985,/the applicant has sought for a review
of an order made by a Division Bench of this

Tribunal consisting of one of us (Hon'ble Shri L.H.A.

Rego, Member(A) and Hon'ble Shri Ramakrishna Rao,

Member(J), in Application No.1708/86.

- 2. In Application No.1708/86, the applicant who is a Member of an All India Service called 'Indian Administrative Services' ('IAS'), had challenged certain adverse entries made against him for the calendar year in dispute. On a detailed examination, the Tribunal accepted the case of the applicant in part and rejected the same in other respects.
- 3. Dr.N.C.Biligiri Rangaiah, learned Counsel for the applicant, contends that the order made by the Tribunal in so far as it rejected his case suffers from contradictions and justifies a review under Sec.22(3)(f) of the Act.
- 4. We will even assume that there are contraBut, eyen then,
 dictions in the order made by this Tribunal. At earlier
 order made by this Tribunal. An earlier order made



cannot

cannot be examined by us as if we are a Court of
appeal and a different conclusion reached.

5. On any view, this application is liable to be rejected. We, therefore, reject this Review Application. But, we however direct the Registry to return the Bank Draft annexed to this application to the applicant.

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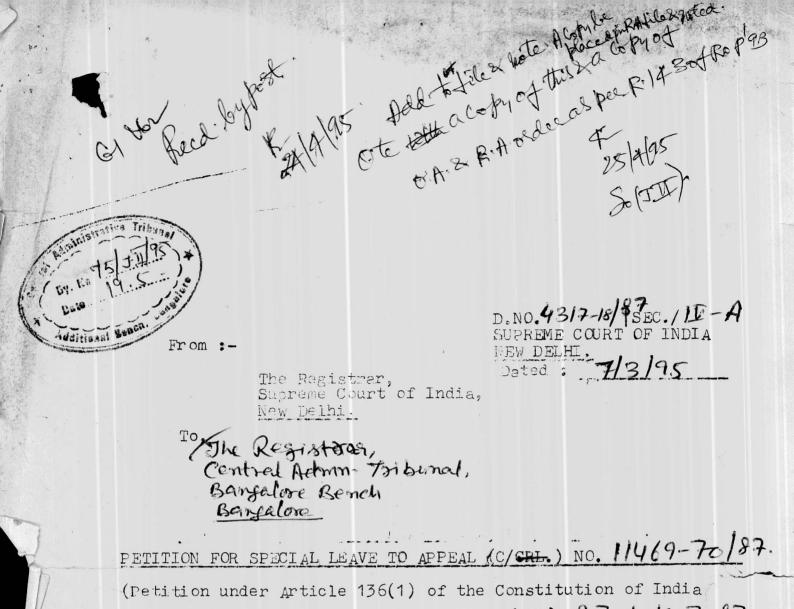
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(K.S.PUTTASWAMY)

(L.H.A. REGO)
MEMBER (A)

True copy

kms:



PETITION FOR SPECIAL LEAVE TO APPEAL (C/CRL.) NO. 11469-70/87.

(Petition under Article 136(1) of the Constitution of India from the Judgment and Order dated 16-4-87 + 10-7-87 of the High Court of Judicature at CAT. Benyalize in Apple No. 1708/86 - R. No. 47/87.

P. Puffalangeppa Petitioner(s)

Versus

Respondent(s)

State of kosmataka + os Respondent(s)

I am directed to inform you that the petition above mentioned filed in the Supreme Court was dismissed by the Court on 17-11-94.

Yours faithfully,

For Registrar.